

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 23th of September, 2021

S.O. 327 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Reasi.

S.No.	Name of Officer/ Official	Designation	Place of posting
1.	Varun Bhagat	Naib Tehslidar	NT, Thuroo (Dharmari)
2.	Mahmood Azam	Naib Tehslidar	NT, Kanthi
3.	Priyanka Bharti	Naib Tehslidar	NT, Dera Baba Banda
4.	Ranjeet Singh	Naib Tehslidar	NT, Dhanour
5.	Ajay Kumar	Naib Tehslidar	NT, Tulli Banna

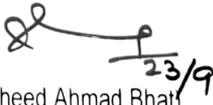
By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,

No. LAW-Powr /8/2021-10
Copy to the:-

Dated :-23-09- 2021

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Reasi. This is with reference to his letter No.DM/Rsi/21-22/JC/3474-81 Dated: 17-09-2021
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)
Additional Secretary to Government,

